(2) On such vesting of the assets as provided in sub-section (1) the liabilities of the Local Board, if any, incurred in the course of performing any legitimate function by such Board shall be discharged and transferred to the Deputy Commissioner or to the Subdivisional Officer, as the case may be".

ASSAM ACT No.VII OF 1961

THE ASSAM APPROPRIATION (No.III) ACT, 1961

Received the assent of the Governor on the 31st March 1961

[Published in the Assam Gazette, Extraordinary, dated the 31st March 1961]

008,408 Act

to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Assam to the services of the year ending on the thirty-first day of March, 1962

> It is hereby enacted in the Twelfth Year of the Republic of India as follows:-

Short title 1. (1) This Act may be called the Assam Approand c m- priation (No.III) Act, 1961. mencement.

(2) This Act shall come into force with effect from 1st April, 1961.

2. From and out of the Consolidated Fund of the Withdrawal of Rs. State of Assam there may be paid and applied 71,01,26,000 sums not exceeding those specified in column (3) of 71,01,26,000 sums not exceeding those specified in column (3) of out of the the Schedule amounting in the aggregate to the sum Consolida- of Seventy-one crores, one lakh and twenty-six thousted Fund of and rupees towards defraying the several charges the State of Assam for which will come in course of payment during the the financial year ending on the thirty-first day of March, 1962 year, 1961- in respect of the services specified in column (2) of the Schedule.

3. The sums authorised to be paid and applied Appropriae tion.

from and out of the Consolidated Fund of the State of Assam by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the year ending on the thirty-first day of March, 1962.

SCHEDULE

| () | (2) | | (3) | |
|-------|---|-----------------------|--|--------------|
| Grant | Services and purposes | | Sums not exce | eding |
| No, | (Mrior Hads) | Voted by the Assembly | Charged on the Consolidated Fund | Total |
| | | Rs. | Rs. | Rs. |
| 1 | Charges on account of Taxes on Income other than Corrotation Γαχ. | 1,00,000 | | 1,00,000 |
| 2 | Charges on account of Land Revenue. | 1,01,21,500 | 7,900 | 1,01,29,400 |
| 3 | Charges on account of State Excise Duties. | 23,09,600 | ••• | 23,09,600 |
| 4 | Charges on account of Stamps. | 1,14 300 | -40 | 1,14,300 |
| 5 | Charges on account of Forests. | 1,72,74,000 | ••• | 1,72,74,000 |
| 6 | Charges on account of Registration. | 3,94,300 | | 3,94,300 |
| 7 | Charges on account of Taxes on Vehicles | 8,18,100 | ••• | 8,18,100 |
| 8 | Charges on account of Sales Tax and other Taxes and | 11,09,400 | | 11,09,400 |
| 9 | Duties. Charges on account of Navi- | 2,44,36,400 | | 2, 14,86,400 |
| | gation, Embankment and Drainage Works. | | | |
| 10 | Charges on account of Con- struction of Irrigation, | | | 9 0 |
| | Navigation, etc. Charges on account of Interest on debt and other | | 1,47,62,100 | 1,47,62,100 |
| | obligations. Charges on account of Appropriation for reduc- | *** | 27,18,000 | 27,18,000 |
| 11 | | 1,92,51,500 | 5,85,670 | 1,98,37,100 |
| 12 | ral Administration. Charges on account of Administration of Justice. | 18,91,600 | 5,98,400 | 24,90,000 |
| 13 | Charges on account of Jails | 29,14,200 | | 29,14,200 |
| 14 | Charges on account of Police | 4,46,04,200 | 1,500 | 4,46,05,700 |
| 15 | Charges on account of Ports and Pilotage. | 3,00,000 | | 300,000 |
| 16 | Charges on account of Scientific Departments. | 2,31,500 | *** | 2,31,500 |
| 17 | Charges on account of Education, | 7,78,76,300 | e e | 7,78,76,300 |

| Grant | Service and purposes | Sums not exceeding | | | |
|-------|--|--------------------------|----------------------------------|--|--|
| No. | (Major Heads) | Voted by the Assembly | Charged on the Consolidated Fund | | |
| | | Rs. | Rs. Rs. | | |
| 17A | Charges on account of Edu. cation (Technical). | 48,98,500 | 48,98,500 | | |
| 18 | Charges on account of Medical. | 1,69,44,500 | 1,69,44,500 | | |
| 19 | Charges on account of Pa- blic Health. | 1,20,27,800 | 1,20,27,800 | | |
| 20 | Charges on account of Agriculture. | 1,77,83,300 | 1,77,83,300 | | |
| 21 | Charges on account of Agriculture—II—Fisheries. | 14,51,400 | 14,51,400 | | |
| 22 | Charges on account of Rural Development. | 31,45,500 | 31,45,500 | | |
| 23 | Charges an account of Animal Husbandry. | 56,64,300 | 56,64,300 | | |
| 21 | Charges on account of Cooperation—I—Co-operative Societies. | 64,48,300 | 64,48,300 | | |
| 25 | Charges on account of Industries and Supplies—I —Sericulture and Weaving. | 46,82,800 | 46,82,800 | | |
| 26 | Charges on account of Industries and Supplies—II—Cottage Industries. | 52,34,200 | 52,34,200 | | |
| 27 | Charges on account of Industries and Supplies—III—Major Industries. | -9,50,300 | 9,50,300 | | |
| 28., | Charges on account of Labour and Employment and Miscellaneous Departments. | 17,21,700 | 17,21,700 | | |
| 28A | Charges on account of Miscellaneous Departments. | 2,52,700 | 2,52,7 00 | | |

| (1) | (2) | (3) | | | |
|--------------|--|--------------------------|--|-------------|--|
| | | Sums not exceeding | | | |
| Grant No. | Services and purposes (Major Heads) | Voted by the Assembly | Charged on the Consolidated Fund | Total | |
| | .351 | Rs. | Rs. | Rs. | |
| 40 | Charges on account of Miscellaneous—V-Pooled Transport and Contribution, etc. | 1,48,300 | | 1,48,300 | |
| 41 | Charges on account of Miscellaneo u s—VI—Expenditure on displaced persons. | 21,42,000 | ness o reconsidered of the constant of the con | 21,42,000 | |
| 42 | Charges on account of Miscellaneous—VII—Advanced Technical Training and Scholarships, etc. | 1,84,400 | | 10,84,400 | |
| 43 | Charges on account of Miscellaneous—VIII— Scheme for control of cloth | 1,18,000 | The selection of the control of the selection of the sele | 1,18,000 | |
| 44 | and yarn. Charges on account of Road Transport Scheme—Work- ing Expenses. | 1,21,30,900 | Corcosi no espe interior " i chili si chil | 1,21,30,900 | |
| 45 | Charges on account of other Miscellaneous Contribu- tions and assignments. | 30,73,000 | 25,75,500 | 56,48,500 | |
| 46 | Charges on account of Extra- Ordinary Charges. | 1,000 | en de la | 1,000 | |
| 47 | Charges on account of Pre- partition Payments. | 9,200 | o ta reaccad. L n Eb "15 námba n sambocada +6 | 9,200 | |
| 48 | Charges on account of Capital Outlay on Forests. | 10,15,000 | | 10,15,000 | |
| 49 | Charges on account of Com- pensation to Land-holders, etc., on abolition of Zamin- dari system. | 26,00,000 | a white | 26,00,000 | |
| 50 | Charges on account of Capital Outlay on Schemes of Agricultural Improvement and Research. | 45,000 | | 45,000 | |

| | | Sums not execeeding | | |
|--------------|---|--|--|--|
| Grant No. | Services and purposes (Major Heads) | Voted by the Assembly | Charged Consolid Fund | ated |
| | 821 , 29T <u>29</u> 7 | Rs. | Rs. | Rs. |
| 51 | Charges on account of Capital Outlay on Industrial Development. | A Company of the Comp | ligaze na Villazor Imagenoga | 40 Characa |
| 52 | Charges on account of Capital Out lay—I—Investment in other Commercial concerns. | | isp no st | 66,50,000 |
| 53 | Charges on account of Capital Outlay - II Development of Co-operative. | 20,55,000 | esti ee 7—enoon | 20,55,000 |
| 54 | Charges on account of Capital Outlay—III—Development of Sericulture and Weaving and Cottage Industries. | 14,65,000 | den harrad error erro e e error error error | 14,65,000 |
| 55 | Charges on account of Capital Account of Civil Works outside the Revenue Account. | 3,44,60,700 | 1704 Ho a Ho ²² ross | 3,44,60,700 |
| 56 | Charges on account of Capitail Outlay on Electricity Schemes. | Communication of the communica | Boanella L bus | ighold is a self- sikk hold is a self- |
| 57 | Charges on account of Capital Account of other State Works outside the Revenue Account. | 7,48,000 | 10 and | 7,48,000 |
| 58 | Charges on account of Capital Outlay on Road and Water Transport Schemes outside the Revenue Account. | 33,42,400 | COLLEGE OF | 33,42,400 |
| 59 | Charges on account of Capi- tal Outlay on Schemes of Government Trading. | 1,83,27,400 | Toda no. | 11,83,27,400 |
| | Charges on account of Repayment of Debte | 3,1 | 8,54,600 | 3,18,54,600 |

| (1) | ((2) | | Sums not exceed | (3) | |
|--------------|---|-------------------------|--|---|------|
| Grant No. | Services and purposes (Major Heads) | Voted by Assembly | Charged on the Consolidated Fund | ne Fotal | A. T |
| | ie g | Rs. | Rs. | Rs. | |
| 60 | Charges on account of Loans and Advances etc. [I — Loans to Local Bodies]. | 33,41,000 | s taites it as a resultable engly a | 33,41,000 | |
| 61 | Charges on account of Loans and Advances, etc. [II-Agricultural Loans, etc.]. | 32,48,000 | e innealling | 32,48,000 | Ĩ |
| 62 | Charges on account of Loans and Advances, etc. [III—Loans to Autonomous District Councils, etc.]. | 1,50,000 | or furrood on a service of the control of the contr | 1,50,000 | |
| 63 | Charges on account of Loans and Advances, etc. [IV—Loans under Community Frojects.]. | ensie exe angles | s on "ceant of Acceptes Acceptes of Accept | Coro Stanto Coro Stanto Stanto Stanto | |
| 64 | Charges on account of Loans and Advances, etc. [V—Loans to Co-operative Societies]. | 18,63,000 | o incore no a assus "A. A so iz more si in 2 so isb | 18,63,000 | |
| 65 | Charges on account of Loans and Advances, etc. [VI—Industrial Loans]. | 12,24 | ,590 | 12,24,500 | |
| 66 | Charges on account of Loans and Advances, etc. [VII—Loans to Displaced Persons.]. | 39,25 | ,000 MARZA | 39,25,000 | |
| 67 | Charges on account of Loans and Advances, etc. [VIII— Educational Loans.]. | arolada d arkil jila | 1,000 | 5.0001,000 | |
| 68 | and Advances, etc. [IX— Tea Garden Land Utilisa- tion Loans, G. M. F. | 7,4 | 6,000 | 7,46,000 | |
| 6 | Loans, Fishery Development Loans, etc.]. Charges on account of Loans and Advances, etc. [X—Housing Loans]. | 20,5 | 0,000 | 20,50,000 | |

| (1) | (2) | | (3) | |
|------|---|-------------------------------|---------------------------------------|--------------|
| Grar | nt Services and purposes | Sur | ms not exceeding | g |
| No. | (Major Heads) | Oted by the Constant Assembly | harged on the Consolidated Fund | Total |
| | | Rs. | Rs. | Rs. |
| 70 | Charges on account of Loans and Advances, etc. [XI—Loans to Major Industries]. | | • | |
| 71 | Charges on account of Loans and Advances, etc. [XII—Loan to Electricity Board]. | 4,63,00,00 | | 4,63,00,000 |
| 72 | Charges on account of Loans and Advances, etc. [XIII—Advances to Government Servants, Assam Financial Corporation, etc.]. | 27,91,00 | | 27,91,000 |
| 73 | Charges on account of Loans and Advances, etc. [XIV—Loans to Panchayats]. | 2,50,000 | | 2,50,000 |
| 74 | Charges on account of Loans and Advances, etc. [XV—Loans for Development of Live-Stock Industries]. | 80,000 | | 80,000 |
| | Grand total | 65,69,49,100 | 5,31,76,900 | 71,01,26,000 |
| | | | | |

ASSAM ACT, No. VIII OF 1961

THE ASSAM FINANCE ACT, 1961

Received the assent of the Governor on the 31st March 1961

[Published in the Assam Gazette, Extracrlinary, dated the 31st March 1961]

An Act

to fix the rates at which Agricultural income shall be taxed under the Assam Agricultural Income-tax Act, 1939

Preamble. Whereas it is expedient to fix the rates at which Assam Act Agricultural Income shall be taxed under the Assam XI of 1939, Agricultural Income-tax Act, 1939;